

**Present: 1. Hon'ble Member (J) Shri Jinan K.R  
2. Hon'ble Member (J) Shri Madan Balachandra Gosavi**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>nd</sup> April 2018, 10.30 A.M**

|                     |  |  |                     |
|---------------------|--|--|---------------------|
| Name of the Company |  | R.D.Enterprise -Vs-Diach Chemical & Pigments Pvt.Ltd |                     |
| Under Section       |  | 9 IBC  |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of                               | Signature with date |

- |    |   |   |            |                     |
|----|---|---|------------|---------------------|
| 1. | CS DEEPAK KUMAR KHAITAN, F.C.S.<br>PRACTISING COMPANY SECRETARY | } | Respondent | Debitou<br>02/04/18 |
| 2. | CS SIDDHI DHANDHARIA, A.C.S.<br>PRACTISING COMPANY SECRETARY    |   |            | Siddhi<br>02/4/18   |

**ORDER**

Nobody is present from the operational creditor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Pr. CS on behalf of the corporate debtor entered appearance and sought leave to file Memorandum of Appearance along with the Board Resolution during the course of day and further sought leave to file reply affidavit.

Memorandum of Appearance along with the Board Resolution is to be filed during the course of the day. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder on the corporate debtor.

For hearing on admission list it on 15/05/2018.

Sd

(M.B. Gosavi)  
Member (I)

Sd

(Jinan K.R.)  
Member(J)